

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

RA 309/2000
in
OA 1650/1997

(A7)

New Delhi this the 10th day of October, 2000

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Smt. Usha Malik

.. Applicant

Versus

Govt. of NCT of Delhi and
others.

.. Respondents

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

We have carefully perused the grounds taken in the
Review Application 309/2000 filed by the applicant praying
for rectification of the order dated 31.7.2000 passed in
OA 1650/1997.

2. In the Review Application, it has been contended
that there are certain factual errors and an attempt has
been made to explain as to what was contended by the
petitioner's counsel and so on. We are unable to agree
that there is an error apparent on the face of the record
based on the averments in the Review Application which falls
within the provisions of Order 47 Rule 1 CPC read with

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Section 22(3)(f) of the Administrative Tribunals Act, 1985,
justifying allowing the Review Application. (XG)

3. In the result, for the reasons given above, RA 309/2000
is rejected.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Vice Chairman (A)

'SRD'